

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 874 OF 1999

STATE OF KERALA

Appellant (s)

VERSUS

SOMAN

Respondent(s)

Date: 13/10/2004 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s)Mr. M.P. Vinod, Adv.
for Mr. Ramesh Babu M.R.,Adv.

For Respondent(s) Ms. Sunita Sharma,Adv.(A.C.)

UPON hearing counsel the Court made the following
O R D E R

The appeal is dismissed. The respondent, who is on bail, is discharged from the liability of bail bonds.

[Charanjeet Kaur]
Court Master

[Om Prakash]
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 874 OF 1999

State of Kerala

..
Appellant(s)

Versus

Soman
..
Respondent(s)

O R D E R

Heard the parties.
The impugned order of acquittal cannot be said to be perverse, as such no interference by this Court is called for. Accordingly, the appeal is dismissed. The respondent, who is on bail, is discharged from the liability of bail bonds.

.....J[B.N. AGRAWAL]

.....J [A.K.MATHUR]

NEW DELHI,
OCTOBER 13,2004.

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